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IN THE HIGH COURT OF ORISSA AT CUTTACK

WPC NO.3406 OF 2022

Narendra Kumar Das & anr. *Petitioners*

Mr.S.K.Dash, Adv.

-versus-

State of Odisha & ors. *Opposite Party(s)*

Mr.S.Mishra, ASC

**CORAM:
JUSTICE BISWANATH RATH**

**ORDER
3.2.2022**

Order No.

01. 1. This matter is taken up through video conference mode.
2. There is serious allegation in the Writ Petition that even though the Petitioners have taken both the doses of Covid-19 vaccine in Aditya Aswini Hospital and final Certificates being granted, vide Annexure-2 series at the instance of Ministry of Health & Family Welfare, Government of India, the dates and venue of administering both the doses remain contrary to the final Vaccination Certificates. It is for the indication in the final Certificates, the Petitioners are facing danger insofar as administering of Booster dose is concerned. Taking serious note on such discrepancy and as the matter already involves life risk of the

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Petitioners, this Court while directing to issue notice to the Opposite Parties permits the Petitioners to serve one copy of the Brief on Mr.P.K.Parhi, learned Assistant Solicitor General of India, two copies on Mr.Mishra, learned Additional Standing Counsel appearing for O.Ps.1 & 2 and also dasti service of notice on the Aditya Aswini Hospital, O.P.5 by tomorrow.

3. Place this matter on 16.2.2022.

4. It is observed, pendency of the Writ Petition shall not stand as a bar for the O.P.-Authority in correcting the final Certificates keeping in view the supportive of the Petitioners and issuing fresh Certificates and intimating any such development to the Court on the next date. This Court hopes and trusts that both the State Authority as well as Union Authority shall give urgent attention to the dispute involved herein.

5. As restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the Parties may utilize a printout of the order available in the High Court's Website, at par with certified copy, subject to attestation by the concerned Advocate, in the manner prescribed vide Court's Notice No.4587 dated 25th March, 2020, modified by Notice No.4798 dated 15th April, 2021 and

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Court's Office Order circulated vide Memo Nos.514 and 515 dated
7th January, 2022.

(Biswanath Rath)
Judge

M.K.Rout

